

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1115

ANSWERED ON:11.12.2013

OPENING OF KENDRIYA VIDYALAYAS

Agarwal Shri Rajendra;Jindal Shri Naveen;Khaire Shri Chandrakant Bhaurao;Mahajan Smt. Sumitra;Patel Shri Devji;Thakur Shri Anurag Singh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the norms laid down for opening of Kendriya Vidyalayas (KVs) in the country;
- (b) whether the Government has any proposal to relax the existing norms for opening of KVs in the country;
- (c) if so, the details thereof and the reasons therefor;
- (d) the number of Kendriya Vidyalayas (KVs) functioning in the country along with the students enrolled in these KVs, State/ UT-wise;
- (e) whether the Government proposes to open new KVs during the 12th Five Year Plan;
- (f) if so, the location thereof, State/UT wise along with the time by which these are likely to be opened/made functional; and
- (g) the details of the requests received from various State Governments/ Union Territories/ Members of Parliament for setting up such KVs during each of the last three years and current year along with the decision taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(DR. SHASHI THAROOR)

- (a) The norms for opening of new Kendriya Vidyalayas (KVs) under civil sector and for KVs on the campuses of PSUs/IHL are at Annexure-I & II respectively.
- (b) No, Madam.
- (c) Does not arise.
- (d) Presently 1091 KVs are functioning in the country. The State/UT-wise details alongwith students enrolled in these KVs is given in Annexure-III.
- (e) & (f) Yes, Madam. The 12th Plan (2012-2017) has a target for opening 500 new KVs during the plan period. Actual sanction and opening of each such new KV depends on availability of funds and approval of the competent authority. No such approval of the competent authority for opening of new KVs is available.
- (g) The proposals for the opening of new KVs are considered, if received from the Ministries / Departments of the Government of India / State Governments / District Authorities concerned in the prescribed format, committing thereby the availability of requisite resources for the setting up of a new KV. However, the opening of new KVs depends on the availability of funds and the approval of the competent authority. The details of requests received from various State Governments / Union Territories and other departments of Government of India / Members of Parliament for setting up of KVs during last three years i.e. 2010, 2011, 2012 and current year till date are given in Annexure-IV.